## NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 05/02/2018 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER

: CP/698/(IB)/2017 PETITION NUMBER

: STATE BANK OF INDIA NAME OF THE PETITIONER(S)

: FRONTIER LIFELINE PVT LTD NAME OF THE RESPONDENT(S)

: 7 RULE 4 UNDER SECTION

**SIGNATURE** DESIGNATION S.No. NAME (IN CAPITAL)

REPRESENTATION BY WHOM

P. RAGHUNATHAN T.S. Gopalan 400 For Respondent M.L. Garren

M.S. Kryhnau Sevier cound

SB1 3 BOB

Counsel for petitioner present. Counsel for respondent present and stated that the efforts are being made for settling the matter and in this regard the proposal made for one-time payment is rejected by the petitioner. He further stated that the Govt of Tamil Nadu has made a sanction of over Rs.50 crores and agreed to be a copartner with the respondent and prayed for time to file an affidavit giving the facts in regard to the sanction. Time is enlarged at request. Put up on 06.02.2018.

**ORDER** 

(S VIJAYARAGHAVAN) Member(Technical)

(K ANANTHA PADMANABHA SWAMY) Member(Judicial)

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